

Legislation on modernisation of police forces

996. SHRI RAJMANI PATEL:

SHRI HARNATH SINGH YADAV:

DR. AMEE YAJNIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to bring a fresh legislation on modernisation of police forces of the country, particularly to tackle prevailing alarming situation in the country;

(b) if so, the details thereof; and

(c) by when, this Bill is likely to be placed before the House for consideration and passing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) 'Police' and 'Public Order' are State subjects as per the VIIth Schedule to the Constitution of India. There is no proposal under consideration to bring a Central legislation on modernisation of police forces of the country. However, the Government of India supplements the efforts of the State Governments in modernising their police forces under the scheme of 'Assistance to States for Modernisation of Police'. Similarly, a scheme, namely, 'Modernisation Plan-III' is under implementation for enhancing the capabilities of Central Armed Police Forces (CAPFs). Both these schemes cover the aspects of improvement of capabilities and efficiency of police forces through acquisition of latest weaponry, training, information technology tools, advanced communication and forensic equipment, etc.

Resettlement of Kashmiri Pandits

†997. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken towards resettlement of displaced Kashmiri Pandits and people of other communities, after the revocation of Articles 370 and 35A;

†Original notice of the question was received in Hindi.